

(ii) Approximate loss/damage of property caused by the naxalites in Andhra Pradesh as per available reports is as under:—

	1996
Central Government property	Rs. 1,51,51,000/-
State Government property	Rs. 1,87,02,000/-
Private Property	Rs. 2,56,23,499/-
Total:	Rs. 5,94,76,499/-

(c) and (d) Central para military forces are made available to the State Governments to provide assistance for maintaining public order. The quantum of para-military forces deployed in a State depends upon the availability of the para military forces and overall security scenario. Accordingly, para military forces has been made available to Government of Andhra Pradesh. It is, however, not in public interest to indicate the details of the Central para military forces made available to the Government of Andhra Pradesh.

(e) Information available indicates that the level of naxalite violence in Orissa and Madhya Pradesh have not shown any perceptible increase.

(f) The Union Government has periodically reviewed the measures to be adopted for tackling the problem of Naxalite violence in the State of Andhra Pradesh, Maharashtra, Madhya Pradesh and Orissa. At present coordinated action by the Security forces of these States is being ensured by having a Common Communication System and coordination of command in carrying out anti-naxalites operations.

Nexus Between Politicians and Bureaucrats

963. SHRI PRABHU DAYAL KATHERIA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court in its judgement delivered on March 20, 1997 had directed the Union-Government to set up a truly independent and impartial Committee for investigation and prosecution of cases of link of politicians, bureaucrats etc. with the Mafia; and

(b) if so, the action taken so far by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) The Supreme Court in its judgement dated 20.3.97 has recommended that a High Level Committee be

appointed by the President of India with the advice of the Prime Minister and after consultation with the Speaker of Lok Sabha for monitoring investigations involving the kind of nexus referred to in the Vohra Committee Report. The issues and options arising out of the recommendations of the Hon'ble Supreme Court with regard to the Vohra Committee Report are engaging the attention of the Government.

Renaming of Towns

964. SHRI ANNASAHIB M.K. PATIL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received any proposals for renaming of towns/Islands/Institutions during the celebration of 50th Year of India's Independence;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) Information is being collected and will be laid on the Table of the House.

[Translation]

Arrest of ISI Agents

965. KUMARI UMA BHARATI :
SHRI ANAND RATNA MAURYA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a women agent of the Pakistani intelligence agency, ISI and her husband were recently arrested on the charge of spying against India;

(b) if so, the details thereof;

(c) whether the Government have formulated any comprehensive scheme to prevent the recurrence of such serious incidents; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) One Zakir Ahmed Khan alias Zakir Baligh s/o Mehmood Ali, originally resident of village Uldan, PS Kharkhoda, Tehsil & District Meerut suspected to be working for Pak Intelligence Agency, was arrested by

Meerut Police on April 6, 1997. Surraiya Begum wife of Zakir Baligh was arrested by Meerut Police on May 15, 1997 and a case was registered against her. Police investigations in the above mentioned cases are in progress.

(c) and (d) Various security agencies and the State Police Organisations have been sensitised from time to time about the designs of the Pak Intelligence Agencies. They have been advised to beef-up their security arrangements and keep a look-out for any such developments.

[English]

Super Bazar Under Plan Budget

966. SHRI HARIN PATHAK : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government propose to bring Super Bazar under the plan Budget on the lines of Kendriya Bhandar and other cooperative consumer stores;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : (a) to (c) The Government had been providing financial assistance to Super Bazar under a Central Sector Scheme. The financial assistance has since been discontinued from the current financial year on account of proposed transfer of the Super Bazar from the control of the Central Government to the NCT of Delhi.

Reduction of Foodgrains Under PDS

967. SHRI N.K. PREMCHANDRAN :
 SHRI RAVINDRA KUMAR PANDEY :
 SHRI D.P. YADAV :
 SHRI SATYA PAL JAIN :
 SHRI LAL BIHARI TIWARI :
 SHRI VIJAY PATEL :
 PROF. P.J. KURIEN :
 SHRI BRIJ BHUSHAN TIWARI :
 SHRI HARIVANSH SAHAI :
 SHRI MANIBHAI RAMJIBHAI CHAUDHARY :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government have imposed any restriction on the usual allotment of rice and wheat under PDS to various States/Union Territories;

(b) if so, the details thereof;

(c) whether the new scheme of targetted public distribution system is responsible for the cut;

(d) if not, the reasons therefor;

(e) whether representations have been received from various States/Union Territories to enhance the quota of foodgrains;

(f) if so, the details thereof, State-wise; and

(g) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : (a) No, Sir.

(b) Does not arise.

(c) and (d) Allocation of rice and wheat to States/UTs is being made under the Targetted Public Distribution System (TPDS) formula from June '97. As per the formula allocations are made on the basis of the average annual lifting for the last 10 years taking into account the requirement of BPL population at the rate of 10 kg per family per month. With launching of TPDS from June '97, monthly allocations in case of some States/UTs have come down as compared to allocations made upto May '97. The allocations under TPDS bear a more meaningful relationship with the procurement constraints, availability of foodgrains in the Central Pool and lifting capacity of the State Governments.

(e) Yes, Sir.

(f) and (g) Requests have been received for enhancement of monthly allocations of foodgrains/ additional allocations over and above TPDS quota fixed by Government of India from several States. Details showing additional allocations of rice/wheat sanctioned to some States/UTs at economic cost over and above TPDS quota are given in the *Statement* enclosed.